

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 2431/91

DECIDED ON : 7.7.1993

Munishwar Thakur

... Applicant

Vs.

Union of India & Anr.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri S. D. Sharma, Counsel for Applicant

Ms. Jasvinder Kaur, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. (J) —

The only prayer in this application is that the respondents be directed to consider the applicant for the post of Junior Mechanic in the scale of Rs. 975-1600.

2. A counter has been filed on behalf of the respondents. Counsel for the parties have been heard. If the petitioner is eligible, the authority concerned shall consider his case for being given an appointment as a Junior Mechanic as expeditiously as possible but not beyond a period of two months from the date of receipt of a certified copy of this order. In case, a view is taken that the petitioner is not qualified or eligible, reasons <sup>shall</sup> should be given.

3. With these directions, this application is disposed of finally. No costs.

*B. N. Dhoundiyal*  
( B. N. Dhoundiyal )

Member (A)

*S. K. Dhaon*  
( S. K. Dhaon )  
Vice Chairman (J)

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